




**In The Central Administrative Tribunal
Jaipur Bench, Jaipur**

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OA./TA./MP. No.....199

Ka. Asha Bhatnagar Versus W.O. & on

Date of Order	Orders
<p align="center"><u>22.10.96</u></p>	<p align="center">MA 388/96 (OA 180/95)</p> <p>Sh. D. Nohy, counsel for the applicant. None present for the reports.</p> <p>The learned counsel for the applicant states that the applicant is completely blind and she should not be penalised for the mistake committed by her counsel.</p> <p>In the circumstances, we accept this MA. The connected OA 180/95, which was dismissed in default on 15-5-96, is restored to its original position and the same be listed for admission on 17/12/96.</p> <p align="center">MA stands disposed of.</p> <p align="center">  (O. P. SHARMA) Administrative Member </p> <p align="center">  (GOPAL KRISHNA) Vice Chairman (J) </p>
<p align="center"><u>17.12.96</u></p> <p><i>Not on behalf of Asha Bhatnagar 26/11/96</i></p> <p><i>Copy of order issued to app. Vide - 2326 dt - 31-97</i></p>	<p align="center"><u>OA 180/95</u></p> <p>Sh. D. Nohy, counsel for the applicant. Sh. D. Nohy, counsel for the respondent.</p> <p>The learned counsel for the applicant prays for permission to withdraw this OA with liberty to file a fresh MA. Permission is granted.</p> <p>The OA stands dismissed as withdrawn. No order as to costs.</p> <p align="center">  (GOPAL KRISHNA) Vice Chairman (J) </p> <p align="center"> mml (Secy. to Jt.) Adm. Member </p>